

LIBRARY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

O.A.No. 350/0/338 /2017

In the Matter of :

An application u/s 19 of the  
A.T.Act, 1985;

-And-

In the Matter of :

Amiruddin Mallick, son of  
Late Abdul Majid Mallick,  
aged about 58 yrs., working  
as Sub-Postmaster, ~~Amma~~ Amla-  
gora Sub-Post Office, Dist.

Paschim Medinipur, Pin-721121  
residing at Habibpur, Mithu-  
Masjid Chawk, P.O. Midnapore,  
Dist. ~~M~~ Paschim Medinipur, Pin  
-721 101, West Bengal.

.. Applicant

-vs-

1) Union of India through the  
Secretary, Ministry of Communi-  
cation, Deptt. of Posts, Dak  
Bhawan, New Delhi-110 001.

2) The Chief Postmaster General  
W.B.Circle, ~~Sankha~~ Ram Yegayog  
Bhawan, C.R.Avenue, Kolkata-  
700012.

2.

3. The Director of Postal Services, South Bengal Region, Yogayog Bhawan, C.R.Avenue, Kolkata-700 012.

4. The Postmaster General, South Bengal Region, Yogayog Bhawan, C.R.Avenue, Kolkata-700 012.

5. The Senior Superintendent of Post Offices, Midnapore Division, Midnapore, Dist. Paschim Medinipur, Pin-721101.

6. Sri Aniruddha Biswas, ASP Central Sub-Divn. under Bankura Postal Division & Enquiry Officer, Bankura-722 101.

.. Respondents

**Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member**

**Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

For the applicant : Mr. K. Sarkar, counsel

For the respondents : Ms. D. Nag, counsel

**ORDER (ORAL)**

**Dr.(Ms.)Nandita Chatterjee, A.M.**

Heard Id. counsel for the applicant. The applicant has prayed for cancellation/withdrawal and/or rescinding the charge sheet dated 09.02.2017 and the appellate order dated 26.07.2017.

2. Id. counsel Ms. D. Nag has filed her Memo of Appearance on behalf of the respondents.

3. Having heard both sides, we consider the application for cancellation/withdrawal/rescinding of the charge sheet as premature at this stage. Accordingly the respondents are allowed to continue with the disciplinary proceedings as per the rules and regulations. The respondents are further directed to allow the applicant to inspect the listed documents as mentioned in Annexure A/4 of the O.A.

4. With the above observations the O.A. is disposed of. No order as to cost.

*Y*  
(Dr. N. Chatterjee)  
Administrative Member

*Y*  
( A.K. Patnaik)  
Judicial Member

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